

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 2
(IB)-1444 (PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Applicant/petitioner
Vs.
Sunar Jewels Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.10.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Harsh Sinha, Adv.
For the Respondent -

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent. In the mean while Ld. Counsel for the applicant undertakes to file complete form 2.

Process dasti only.

List for further consideration on 04.12.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

23.10.2018
Ritu Sharma